BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 420 OF 2022

IN THE MATTER OF:
SURRENDER SINGH

..... PETITIONER

VERSUS

STATE OF U P & ORS. **.... RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Report filed By U.P. Pollution Control Board	1-2

NEW DELHI
DATED: 07.02.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

Action Taken Report of UPPCB in compliance of directions issued by Hon'ble NGT vide order dated 18-12-2023 in the matter of Surendra kumar Vs State of U.P. & Ors in O.A. No. 420/2022.

Hon'ble NGT, New Delhi has passed order dated 18-12-2023 in the matter of Surendra kumar Vs State of U.P. & Ors in O.A. No. 420/2022 and relevant paras of the order dated 18.12.2023 are reproduced below –

"……..5. In the present case the unit being run by respondent no. 6-M/s Guru Sweets is very small and as per the verified factual position respondent no. 6-M/s Guru Sweets was selling milk and making about 60 kgs of sweets. Such small halwai shop does not fall in categorization of industries as red, orange and green and will therefore fall in residual white category of industries.

6. Learned Counsel for respondent no. 2-UPPCB has conceded that the units falls under white category and does not require consent from UPPCB. In view of the magnitude of the operations the said unit could not also be legally required to install ETP.

7. In view of the above, UPPCB is directed revisit the order for closure of the unit as well as imposition of the environmental compensation and take appropriate corrective and remedial measures and submit an Action Taken Report in this regard within one month through efiling portal (not through email) in the form of searchable PDF/OCR Supported PDF (not in the form of Image PDF)……"

In compliance of directions passed by Hon'ble NGT on 18.12.2023, Action Taken Report on behalf of UPPCB is as bellow-

1- That Officials of Regional Office, UPPCB, Moradabad conducted inspection of the unit on 08-01-2024, during inspection it was found that the unit has dismantled the furnaces and no air/water generating facility/sources found in the premises of the unit, only selling of milk was carried out.
2- That in compliance of directions passed by Hon'ble NGT during hearing dated 18-12-2023, UPPCB has reviewed the notice of imposition of Environmental Compensation of Rs. 1,75,000/- as well as closure notice dated 17-01-2023 against M/S Guru Sweets, behind axis bank and panjab national bank, chandausi amroha road, tehsil and dist-Sambhal.
3- That UPPCB vide its letter dated 06-02-2024 has revoked the notice of imposition of Environmental Compensation of Rs. 1,75,000/- as well as closure notice dated 17-01-2023 against the said unit. Copy of letter dated 06-02-2024 is annexed as **Annexure No. 1.**

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या...M06597/C-7/विविध-577/2024 दिनांक...06-02-2024

सेवा में,

मै0 गुरू स्वीट्स, एक्सिस बैंक व पंजाब नेशनल बैंक के पीछे,
चन्दौसी–अमरोहा रोड, तहसील व जनपद–सम्भल।

पंजीकृत

विषयः– इकाई के विरूद्ध बोर्ड के पत्र सं0–एच87426/सी–7/शिका0–44/23 दिनांक 17.01.2023 एवं पत्र सं0–06441/सी–7/ओ0ए0 नं0–420/2022–24 दिनांक 02.02.2024 द्वारा जारी निर्देशों के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0–एच87426/सी–7/शिका0–44/23 दिनांक 17.01.2023 एवं पत्र सं0–06441/सी–7/ओ0ए0 नं0–420/2022–24 दिनांक 02.02.2024 का संदर्भ ग्रहण करें (छायाप्रति संलग्न)।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–420/2022 सुरेन्द्र कुमार एण्ड अदर्स बनाम स्टेट आफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 18.12.2023 के प्रस्तर–5 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी श्रेणी में उक्त इकाई को सफेद श्रेणी में आच्छादित किया गया है तथा इकाई में मात्र दूध की बिक्री एवं मिष्ठान बनाने हेतु मात्र हलवाई का दुकान कहा गया है। माननीय अधिकरण द्वारा पारित आदेश दिनांक 18.12.2023 के सुसंगत अंश निम्नवत् हैं :–

".....5. In the present case the unit being run by respondent no. 6-M/s Guru Sweets is very small and as per the verified factual position respondent no. 6-M/s Guru Sweets was selling milk and making about 60 kgs of sweets. Such small halwai shop does not fall in categorization of industries as red, orange and green and will therefore fall in residual white category of industries. ....."

माननीय अधिकरण द्वारा पारित उक्त आदेश दिनांक 18.12.2023 द्वारा जारी निर्देशों के कम में सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पूर्व पत्र दिनांक 17.01.2023 एवं 02.02.2024 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 1,75,000/–को बोर्ड में जमा किये जाने हेतु निर्गत नोटिस को निक्षेपित करते हुए आपको निर्देशित किया जाता है कि इकाई मै0 गुरू स्वीट्स, एक्सिस बैंक व पंजाब नेशनल बैंक के पीछे, चन्दौसी–अमरोहा रोड, तहसील व जनपद–सम्भल के परिसर में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त आदेश के अनुपालन में मात्र दूध की बिक्री एवं मिष्ठान उत्पादन का कार्य ही जाएगा एवं किसी प्रकार का औद्योगिक उत्पादन का कार्य नहीं किया जाएगा।

संलग्नकः–उपरोक्तानुसार।

भवदीय

मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपिः–निम्नलिखि को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. जिलाधिकारी, संभल।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त पत्र की प्रति इकाई को प्राप्त कराते हुए पावती 03 दिन में बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–7